

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Customs Miscellaneous Application No.77524 of 2019
(Withdrawal)**

(On behalf of Appellant)

And

Customs Appeal No.75484 of 2014

(Arising out of Order-in-Original No.Kol/Cus/Port/04/2014 dated 13.01.2014 passed by Commissioner of Customs(Port), Kolkata.)

**Capt. Victorino A Cedol,
The Master of the vessel**

(LPG/C Crimson Gas-3, Imp. Rot. No.2051517/2 dated 28th December, 2012, having Passport No.XX5634558 and Nationality Filipino, C/o M/s.Pandi Correspondents Pvt.Ltd. (as correspondents only), "Diamond Prestige", Unit No.205, 41A, Acharya Jagdish Chandra Bose Road, Kolkata-700017.)

...Appellant

VERSUS

Commissioner of Customs(Port), Kolkata

.....Respondent

(15/1, Strand Road, Custom House, Kolkata-700001.)

WITH

**Customs Miscellaneous Application No.77525 of 2019
(Withdrawal)**

(On behalf of Appellant)

And

Customs Appeal No.75485 of 2014

(Arising out of Order-in-Original No.Kol/Cus/Port/04/2014 dated 13.01.2014 passed by Commissioner of Customs(Port), Kolkata.)

**M/s.MMSL Pte. Ltd.
Singapore Owner of the vessel**

(LPG/C Crimson Gas-3, having its Office at 78 Shenton Way # 14-04 Singapore-079120, M/s.Pandi Correspondents Pvt.Ltd. (as correspondent only), "Diamond Prestige", Unit No.205, 41A, Acharya Jagdish Chandra Bose Road, Kolkata-700017.)

...Appellant

VERSUS

Commissioner of Customs(Port), Kolkata

.....Respondent

(15/1, Strand Road, Custom House, Kolkata-700001.)

APPEARANCE

NONE for the Appellant (s)

Shri A.K.Singh, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75062-75063/2021

FINAL ORDER NO. 75346-75347/2021

DATE OF HEARING : 30 June 2021

DATE OF DECISION : 30 June 2021

P.K.CHOUDHARY :

The Miscellaneous Applications have been filed by the Applicants/Appellants for withdrawal of their appeals.

2. None appeared on behalf of the appellants. I have heard Shri A.K.Singh, learned Authorized Representative for the respondent Revenue. He has no objection if withdrawal is permitted to the Appellants.

3. In view of the reasons, as stated in the said Miscellaneous Applications, the prayer for withdrawal of appeals is allowed. Consequently, appeals are dismissed as withdrawn. Miscellaneous Applications are also disposed of.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**

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